

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 2683
TO BE ANSWERED ON WEDNESDAY, THE 10th MARCH, 2021**

DISHA PROGRAMME

**2683. SHRI RAJA AMARESHWARA NAIK;
SHRIMATI SARMISTHA SETHI;
DR. SUKANTA MAJUMDAR;**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is implementing Designing Innovative Solutions for Holistic Access to Justice in India (DISHA);**
- (b) if so, the details thereof including the fund allocated by the Government in this regard;**
- (c) whether the Government is implementing access to justice - North East and Jammu and Kashmir project in the country;**
- (d) if so, the details thereof;**
- (e) whether the Government is implementing Tele Law, Naya Bandhu and Nyaya Mitra programmes under the above project in the country;**
- (f) if so, the details thereof; and**
- (g) the other steps being taken by the Government in this regard?**

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b) : Designing Innovative Solutions for Holistic Access to Justice in India (DISHA) Scheme aims to provide a comprehensive integrated solution on Access to Justice at Pan India level through the components of Tele-Law, Nyaya Bandhu, Nyaya Mitra programme and Legal Awareness programme using dedicated Information Education Communication (IEC) & Technology from 2020-21 onwards. An amount of Rs 40 Crore has been allocated for 2021-2022 F.Y.

(c) & (d): Yes Sir, the Government is implementing Access to Justice in North Eastern States and UT of Jammu & Kashmir and Ladakh, since 2012. The key focus areas have been legal literacy, legal awareness and establishing legal aid clinics for community facilitation in collaboration with State Legal Services Authorities, State Institute of Rural Development, State Women Commissions, State Resource Centres.

(e) to (g) : Yes Sir, the Government is implementing Tele-Law, Nyaya Bandhu and Nyaya Mitra Programmes since April, 2017 which are being subsumed by DISHA. The Tele-Law programme aims to connect the needy and underprivileged to seek legal advice from the Panel lawyers through Tele/video conferencing facilities available at the Common Service Centres (CSCs) situated at Gram Panchayat Level. Till 28th February, 2021, 6,61,414 beneficiaries have registered and 6,47,193 beneficiaries have received advice through 29,860 CSCs situated in 285 districts (including 115 Aspirational districts) in 29 States/UTs. Department of Justice is implementing Nyaya Bandhu (ProBono Legal Services) programme, to create a network of interested Pro Bono Lawyers and facilitate their connect with registered beneficiaries through technology based platforms and creation of Nyaya Bandhu Panels at High Court. It also aims to instill pro bono culture in Law Schools. Till 28 February 2021, 2477 lawyers have registered as Nyaya Bandhus,

09 High Courts have created Nyaya Bandhu Panels and 29 Law Schools have registered under the Pro Bono Club Scheme (PBCS). Nyaya Mitra programme aims to facilitate the disposal of ten year old or more pending cases at the district level. The other steps include implementation of Legal Literacy and Awareness programme for promoting access to justice among the citizens.
